

CC No. 354/19

CBI VS. Rakesh Tiwari & Ors.

03.10.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 Rakesh Tiwari along with Sh. Deepak Bhadana, Advocate.

None for A-3 Rohit Srivastava.

Applicant/approver Neeraj Raja Kochhar alongwith Sh. Neeraj Chaudhary and Ms. Astha Nigam, Advocates.

None for A-4 Robindra Pradhan.

Today the matter is fixed for filing of reply on behalf of CBI to the application dated 24.09.2020 of applicant /approver regarding permission to travel additional country i.e Bulgaria and for filing of supporting documents regarding the business of applicant in Bulgaria.

Ld. PP for CBI seeks some more time to file reply as IO/DSP Kailash Sahu is suffering from covid-19 and further opposes the application.

Request is strongly opposed by Ms. Astha Nigam, Ld. Counsel for applicant /approver on the ground that sufficient time is granted to CBI for filing reply. She further submitted that business meetings in Bulgaria are scheduled for 05.10.2020 and 06.10.2020. In support of her submissions, she has also filed documents through email yesterday.

Submissions heard. As per this application, the applicant has business prospects at Bulgaria for which documents have been filed. Record however shows that similar application was filed by applicant only a couple of days before seeking permission to travel to additional country Romania. Applicant is taking the process of court very casually. However, keeping in view of the submissions made by Ld. Counsel for applicant /approver, application of

applicant is allowed on the same terms as mentioned in earlier order and he is allowed to travel to Bulgaria and to be more watchful in future regarding such applications.

Reader is directed to supply the copy of this order to Ld. PP for CBI and Ld. Counsel for A-1 on their email addresses.

Let the matter be fixed for further proceedings on **28.10.2020**.

In the meantime, Ahlmad is directed to get the case file scanned. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/03.10.2020

CC No. 351/2019

CBI VS. FATEH CHAND & ANR.

03.10.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

None for A-1 Fateh Chand.

Sh. Siddharth, Ld. Counsel for A-2 Naveen Kumar.

Matter is listed for Prosecution Evidence.

Directions have been received from the Hon'ble High Court of Delhi that the evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Let this matter be fixed for Prosecution Evidence on **04.11.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

A copy of this order be sent alongwith the notice to Ld. Counsel for A-1. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADDC/ND/03.10.2020